

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

TUESDAY, THE TWENTY THIRD DAY OF JUNE  
TWO THOUSAND AND TWENTY

:PRESENT:

**THE HON'BLE THE CHIEF JUSTICE SRI RAGHVENDRA SINGH CHAUHAN  
AND  
THE HON'BLE SRI JUSTICE B.VIJAYSEN REDDY**

**WP(PIL).NO. 103 OF 2020**

**Between:**

S Jeevan Kumar, S/o Late S V Ramakrishna Aged about 70 years, occ: Retired Lecturer And HRF Coordination Committee Member r/o H.No. 3-12-117/A2/B, PS colony Ramanthapur, Hyderabad - 500013 Phone Number. 9848986286 Email. kumjeevan@gmail.com Aadhar No.835699738687

...Petitioner

**AND**

1. State of Telangana, rep by its Chief Secretary Secretariat Buildings, Hyderabad
2. State of Telangana, rep by its Principal Secretary Department of Home (Law and Order) Secretariat Buildings, Hyderabad
3. State of Telangana, rep by its Principal Secretary Department of Labour Secretariat Buildings, Hyderabad
4. Director General of Police, State of Telangana Hyderabad
5. District Collector, Hyderabad District Hyderabad
6. District Collector, Rangareddy District Lakadikapul, Hyderabad
7. District Collector, Medchal Malkajgiri District Medchal
8. District Collector, Sangareddy District Sangareddy
9. District Collector, Karimnagar District Karimnagar
10. District Collector, Peddapally District Peddapally
11. District Collector, Warangal District Warangal
12. District Collector, Yadadri Bhuvanagiri Bhuvanagiri
13. District Collector, Nizamabad District Nizamabad
14. District Collector, Nalgonda District Nalgonda
15. District Collector, Khammam District Khammam
16. District Collector, Rajanna Sircilla District Sircilla
17. Commissioner of Labour, Door No 1-1-18/73, Anjaiah Sankshema Bhavan, RTC X Roads, Hyderabad – 500020
18. Principal Chief Engineer, South Central Railway, Rail Nilayam, Secunderabad, Telangana-500 071.
19. Divisional Railway Manager, South Central Railway, Sanchalan Bhavan, Secunderabad. (RR18 and 19 are impleaded as per Court order dated 09-06-2020 in IA. No. 3 of 2020 in WP (PIL). NO. 103 of 2020)

....Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of a Writ of Mandamus declaring that the inaction of the Respondent Nos 5-16 being the District Collectors and the Respondent No 17 in not identifying and registering the brick kiln workers who have to be transported to Orissa being the end of season of brick making and instead letting them to walk the highways as arbitrary and discriminatory and to consequentially direct the Respondent No 5-16 along with the office of Respondent No 17 to visit each of the brick kilns in the eleven districts and identify and list the brick kiln workers and make reservations and arrange trains and buses for their journey to Orissa and to submit a Report to this Hon'ble Court

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent Nos. 5, 6 and 7 to provide shelter, food and toilets and arrange adequate trains and buses for those brick kiln

workers who are stranded at various points in Hyderabad and Medchal, Pending disposal of WP(PIL) 103 of 2020, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petitions and the affidavits filed in support thereof and orders of the High Court dated 02.06.2020, 10.06.2020, 19.06.2020 & 22.06.2020 made herein and upon hearing the arguments of Smt Vasudha Nagaraj Advocate for the Petitioners and Advocate General for the respondent No. 1 to 17 and Ms. Pushpinder Kaur, Advocate for the Respondent No. 17 & 18, the Court made the following.

**ORDER**

**In pursuance of the orders of this Court dated 22.06.2020, Mr. Anand Bhatia, the Divisional Railway Manager, Secunderabad is present before this Court.**

**Mr. Anand Bhatia, informs this Court that in the Emergency Quota, thirty-four berths are available. Moreover, twenty berths would be available in AC-III tier compartment. According to him, in case the State Government were to contact the Divisional Railway Manager's Office, the necessary arrangements, for transporting the forty-nine migrant workers for Bihar, would be made immediately.**

**Mr. B.S. Prasad, the learned Advocate General, informs this Court that immediately, a personnel from the Government would be deputed to the Divisional Railway Manager's Office, who would make the necessary request to the Divisional Railway Manager's Office to ensure that all forty-nine stranded migrant workers are transported to Patna, either on 24<sup>th</sup> or on 25<sup>th</sup> of June, 2020.**

**The said arrangement, between the State Government, and the South Central Railway, shall continue in order to ensure that other stranded migrant workers, who need to reach their destinations, are comfortably provided with Railway transportation service.**

**List this case on 26.06.2020.**

**Sd/- K.SAILESHI  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To,**

1. Divisional Railway Manager, South Central Railway, Sanchalan Bhavan, Secunderabad
2. One CC to Smt Vasudha Nagaraj Advocate [OPUC]
3. One CC to M/s. Pushpinder Kaur, Advocate (OPUC)
4. Two CC to Advocate General, High Court, Hyderabad (OUT) (By Special Messenger)
5. Two spare copies

HIGH COURT

HCJ & BVR,J

DATED: 23.06.2020

NOTE: LIST THESE CASES ON 26.06.2020

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DIRECTION

